

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-722/ND/2023
IA/2588/2024

IN THE MATTER OF:

Mahi Buildhome Pvt. Ltd.

.....Applicant

Vs.

Kaveri Technobuild Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Pranav Gupta, Adv.

For the Respondent : Mr. Shalabh Singhal, Mr. Adhish Srivastava, Adv. in
IA/2588/2024

ORDER

Ld. Counsel on behalf of the Operational Creditor and Ld. Counsel on behalf of the Corporate Debtor are present. Ld. Counsels on behalf of both the parties submitted that in terms of order dated 13.06.2024, they have filed their written submissions however, written submissions of none of the parties are available on the e-portal of the Tribunal. Ld. Counsels for both the parties may approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of the Tribunal. List the matter on **25.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)